

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP No. 211/241/HDB /2020  
AND  
IA No. 624/2020 & C A 47/2022 in IA No. 624/2020 in CP No. 211/241/HDB/2020  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Vineela Balla

**...Petitioner**

**AND**

Research City Business Solutions Pvt Ltd & others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Matter passed over as it is reported that certain IA have been filed on behalf of the respondents seeking for outright dismiss of this petition.

**CP No. 211/241/HDB/2020**

orders not pronounced, since IA(CA) No 100/2024 is filed. Call on 29.05.2024.

**C A 47/2022 in IA No. 624/2020**

orders not pronounced, since IA(CA) No 100/2024 is filed. Call on 29.05.2024.

**IA No. 624/2020**

orders not pronounced, since IA(CA) No 100/2024 is filed. Call on 29.05.2024.

**Supplementary List**

**IA (CA) No. 100/2024**

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 29.05.2024 for filing proof of service and for counter.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**